

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Applications from undertakings covered under the MRTP Act for substantial expansion of their activities and merger or amalgamation under Section 21 and Section 23(2) respectively of the M.R.I.P. Act are received by the Central Government and not by the M.R.T.P. Commission. Such applications, however, can be referred to the M.R.T.P. Commission for further enquiry and report, if the Central Government thinks that further enquiry into the proposal is necessary before it could pass an order on the proposal.

Details of the applications for substantial expansion of activities and merger or amalgamation received by the Central Government during the period from 1st April, 1980 to 25th November, 1980 from companies registered under the Companies Act, 1956 in the State of Tamilnadu and covered under the provisions of the MRTP Act, 1969 are indicated in the Statements I and II laid on the Table of the House. [*Placed in Library. See No. LT-1492/80.*]

Resentment of Officers of ONGC for Creation of Separate Corporation

1997. **SHRI JANARDHANA POOJARY:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Association of Scientific and Technical Officers of ONGC have resented the creation of a separate public sector Corporation to oversee and coordinate crash oil exploration programme involving foreign oil companies and multinationals; and

(b) if so, the reaction of Government on it?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) There is no proposal at present

under the consideration of the Government of India to create a separate Public Sector Corporation to oversee and coordinate crash oil exploration programme involving foreign oil companies and multinationals.

Strengthening and Expansion of T.V. and Broadcasting Service, Goa, Daman and Diu

1998. **SHRIMATI SANYOGITA RANE:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is proposed to set up, strengthen and expand broadcasting and television service in Goa, Daman and Diu during the Sixth Five-Year Plan period; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) and (b). A proposal to set up a local radio station at Daman/Diu has been included in the draft of the revised Sixth Plan proposals (1980-85). The implementation of the scheme, however, depends on the approval of the Plan, availability of financial resources and relative priorities. There is no proposal to strengthen A.I.R. Goa for the present.

As regards television, a TV relay transmitter is proposed to be set up at Panaji during the 6th Plan (1978-83). This transmitter, which will have a service range of 75 kms, will relay programmes of Bombay TV Centre.

Consumer Bills of DESU in Arrear

1999. **SHRI BHIKU RAM JAIN:** Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the consumer bills of the Delhi Electric Supply Undertaking are in arrears to the tune of Rs. 30 crore; and